

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

42.

C.P. (IB)/790(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **29.04.2024**

NAME OF THE PARTIES:

Central Bank of India

VS

Mr. Ashok Pranjivan Bosmiya

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Ms. Raina Birla, Ld. Counsel for the Financial Creditor present. Mr. Atishya Jain i/b Mr. Kunal Kanungo, Ld. Counsel for the Personal Guarantor present.
2. RP report is awaited in the matter. Resolution Professional is directed to serve its report to the Financial Counsel and Personal Guarantor and file proof of service. Counsel for the Financial Creditor is directed to serve a copy of this order to RP.
3. List this matter for hearing on **04.06.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)